GOVERNMENT OF RAJASTHAN Law & Legal Affairs Department (State Litigation)

Nto.F.12(2)Raj/Vad/ 19

Jaipur dated. 03/01/2020

CIRCULAR

Rule 9-A of the Case Management Rules, 2007 of the Hon'ble Rajasthan High Court, provides the mode of advance service wherein it has been envisaged - "whenever interim orders are sought service of the notice in the matter will be made on the standing counsel for Respondent, wherever available, such advance service shall generally relate to Governments or public sector under takings who have Standing Counsel."

For the proper implementation of Rule 9-A of the Case Management Rules, 2007, the following procedure has been established by the State Government for advance service and further proceedings thereof:-

(i). That advance copy of the petition/appeal shall be received by the Additional Advocate General of the concerned department. Where the matter to be heard by the Hon'ble Division Bench the concerned Additional Advocate General shall coordinate with the department and put appearance and contest the matter on behalf of the State.

Where the matter is to be heard by the Hon'ble Single Bench the concerned Additional Advocate General shall assign the petition to the Government Counsel, Additional Government Counsel and Dy. Government Counsel as per the orders issued in regard to allocation of work. However, it may be open for the Additional Advocate General to appear before the Hon'ble Single Bench by himself, in case he finds that nature of the matter requires that the Additional Advocate General should appear on behalf of the Government.

- (ii). That in all those cases where the policy of the State Government, validity of the Act and Rules are under challenge, the decision of appearance on the same shall be taken by the Advocate General and the petition shall be received with copy of A.G.
- (iii). That no Government Counsel, Additional Government Counsel and the Dy. Government Counsel shall be entitled to receive advance copy of the petition/appeal unless he has entered caveat on behalf of the State Government in such matter. If any Government Counsel, Additional Government Counsel and Dy. Government Counsel accept advance copy in violation of these instructions, necessary action shall be taken by the Law Department.
- (iv) That it shall also be incumbent upon the Additional Advocate General to have equitable distribution of cases amongst Government Counsels, Additional Government Counsels and Dy: Government Counsels strictly in accordance with the order for allocation made by this department. For this purpose the concerned Addl. Advocate General shall maintain a register of allotment of cases, Department wise and a copy of the same shall be forwarded to this Department on the last day of the preceding three months, so as to ensure the compliance of this circular.

Kindly ensure the compliance of the above mentioned procedure in strict sense in the practical implementation of Rule 9-A of the Case Management Rules, 2007.

(Hukam Singh Rajpurohit) Law Secretary Copy forwarded for information and necessary Action to :-

- 1. Principal Secretary/OSD (Y), Hon'ble Chief Minister.
- 2. PS to Registrar General, Hon'ble Rajasthan High Court, Jodhpur.
- 3. PS to Advocate General, Rajasthan High Court, Jaipur
- 4. Senior Dy. Secy., to Chief Secretary,
- 5. PS to All Addl.Chief Secretary/Pr.Secretary/Secretary/Head of the Department to Government of Rajasthan
- 6. Secretary, Rajasthan Public Service Commission , Ajmer
 - 7. Chairman, Rajasthan Subordinate and Ministerial Services Selection Board, Jaipur
 - 8. Registrar, Revenue Board, Ajmer
 - 9. All District Magistrate , Rajasthan
 - 10. All Addl. Advocate General /AOR/Panel Lawyer for Govt. of Rajasthan, Supreme Court of India, New Delhi.
 - 11. All Addl. Advocate General, Rajasthan High Court, Jodhpur/Jaipur
 - 12. All Government Counsels/Addl. Government Counsels/Dy. Government Counsels, Rajasthan High Court, Jodhpur/Jaipur.
 - 13. Government Advocates cum AAG/ Addl. Government Advocates/Dy. Government Advocates/Assistant Government Advocates, Rajasthan High Court, Jodhpur/Jaipur
 - 14. Guard file.
 - 15. Programer, Law (Lit.) Deptr.

03/1/2020 (Hukam Singh Rajpurohit)

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Secretary, Law